

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:1739
ANSWERED ON:10.08.2011
PROTEST AGAINST NUCLEAR LIABILITY LAW
Hegde Shri Anant Kumar;Roy Shri Arjun

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether several global atomic energy companies have registered their protest against the Nuclear Liability Law of India;
- (b) if so, the details thereof and the reasons for opposing the said Law;
- (c) whether in view of the said protests, the Government has taken any decision to enforce rules relating to the said Law; and
- (d) if so, the details of the said rules in this regard?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND IN THE PRIME MINISTER'S OFFICE
(SHRI V. NARAYANASAMY)

(a) & (b) Following the passage of the Civil Liability for Nuclear Damage Act, 2010, some potential suppliers have raised certain issues mainly relating to application of 'operators right of recourse' as provided in Section 17 and 'Act to be in addition to any other law' as provided in Section 46 of the Act.

(c) & (d) The Government is taking necessary action to implement India's nuclear energy programme, including nuclear power projects in technical cooperation with other countries on the basis of the Civil Liability for Nuclear Damage Act, 2010. The Government is also in the process of framing rules as provided under the said Act.